

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

OA 18/95 : Date of order 1.2.95

P.C. Maharania : Applicant

v/s

Union of India & Others : Respondents

None present for the parties

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Hon'ble Mr. N.K. Verma, Member (Administrative)

PER HON'BLE MR. N.K. VERMA, MEMBER (ADMINISTRATIVE)

This OA was dismissed on 9.1.95 on account of non presence of the applicant and also in default for non-prosecution on the part of the applicant. Thereafter, Mr. Javed Choudhari, counsel for the applicant, moved an application on 12.1.95 seeking restoration of the OA through Miscellaneous Application, wherein the counsel for the applicant had stated that he had to leave Jaipur suddenly in the night of 8.1.95 because of sudden demise of his close relative. In view thereof, the MA was allowed and the OA was restored to its original position. The OA was accordingly listed for admission on 31.1.95. Again on 13.1.95 neither of two counsel Mr. Mahendra Goyal/Javed Choudhari who filed vikalatnama on behalf of the applicant appeared. A Brief holder, Shri Rakesh Sharma, prayed for adjournment on the ground that the younger brother of the counsel for the applicant had expired. The adjournment was allowed and the case got listed for 1.2.95. Today also while passing of this order at 11.00 A.M. neither counsel nor anybody on behalf of the applicant appeared. The applicant himself is also not present in the court.

2. I have gone through the contents of the OA ~~which talk~~ regarding transfer of the applicant from Jaipur to Bhopal on the post of Internal Financial Adviser in the office of

Chief General Manager, Telecommunications, M.F. Circle, Bhopal. Transfer of officers are ordered in the exigency of service by the competent authority and is not considered as a punishment or causing civil injury thereby. The applicant has not alleged any mala fides on the part of the authorities who have ordered his transfer from Jaipur to Bhopal. Neither has he alleged any violation of Government rules. There is no ground on the basis of which the interference of this Tribunal has been sought by the applicant in this OA and, therefore, it is dismissed both on the grounds of non-prosecution as well as <sup>8</sup>merits.

*N. K. Verma*  
(N.K. VERMA)  
MEMBER (A)